hectares of forest land and many important biodiversity pastures. Sir, the area is elephant corridor. This will make this area inaccessible. Sir, the dam will seriously affect River dolphin population. Sir, we are not opposed to the construction of dam for the power generation, but we are opposed to the construction of dam for the destruction of the wealth of Assam and the North-Eastern region. Sir, due to the effect of the dam, thousands of people will lose their homes, their cultivated land and their livelihood, and we have a doubt whether the environment assessment report of the big dam project which was prepared, was prepared according to the provisions of the notification or not. Sir, I request the Government of India to establish a river dolphin sanctuary in the lower region of Sutsarsiri river. Please save us, please save the Brahmaputra Valley civilization. We, the people of the North-Eastern region, we, the people of Assam, will not tolerate the destruction of the wealth of Assam and the North-Eastern region. We are not against the construction of dam, but we are against the destruction of the wealth of Assam and the North-Eastern region. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Your time is over.

SHRI BIRENDRA PRASAD BAISHYA: Right, Sir.

SHRI BISWAJIT DAIMARY (Assam): Sir, I associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: All the Members from Assam associate with it.

SHRI S.S. AHLUWALIA (Jharkhand): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. (SHRIMATI) NAJMA A. HEPTULLA (Rajasthan): I also associate myself with the Special Mention made by the hon. Member.

Availability of the Report of the Ranganath Mishra Commission

श्री अली अनवर अंसारी (बिहार) : उपसभापति महोदय, सरकार ने अक्टूबर, 2004 में National Commission for Religious and Linguistic Minorities का गठन किया। इसके चेयरमैन सुप्रीम कोर्ट के चीफ जस्टिस रह चुके श्री रंगनाथ मिश्रा बनाए गए। Commission of Enquiry Act के तहत गठित हुए इस कमिशन ने मई 2007 में अपनी रिपोर्ट दे दी। महोदय, जब यह कमिशन बना तो एक साल तक यह non-functional रहा। सरकार ने इसको कोई सहयोग नहीं दिया। उसके बाद दो सालों के अन्दर इस कमिशन ने अपनी रिपोर्ट सरकार को दे दी। सर, इसी हाउस में कई बार मैंने और दूसरे कई माननीय सदस्यों ने भी इस कमीशन की रिपोर्ट को हाउस में lay करने तथा उस पर बहस कराने की मांग की, लेकिन आज तक यह रिपोर्ट इस हाउस में lay नहीं की गई। महोदय, यह बड़ी तकलीफ की बात है कि इस बीच हमें पता चला कि जो information Commission है, जहां पर 10 रुपए का टिकट और folio लगा कर कोई भी सिटिज़न जा कर वहां एक दरख्वास्त देता है और कोई सूचना लेता है, वहां पर इस संबंध में सूचना मिल गई। इस प्रकार हाउस को नज़रअंदाज किया गया। मैं इसे एक तरह से हाउस की अवमानना मानता हूं। इसको नजरअंदाज करके बाहर यह सूचना रिलीज़ कर दी जाती है, लेकिन हाउस में यह lay नहीं की जा रही है।

महोदय, हम यह कहना चाहते हैं कि इसमें सुप्रीम कोर्ट का भी instruction था कि अन्य धर्मों में दलितों की पहचान के लिए यह कमीशन बना था। इस कमिशन ने कहा है, अखबारों में इसकी रिपोर्ट छपी है तथा Information Commission के जरिए वह बाहर आयी है, उसमें यह कहा गया है कि मुसलमानों में भी दलित हैं और ईसाइयों में भी दलित हैं। हम यह कह रहे हैं कि क्या मुसलमान और ईसाई में जो दलित हैं, वे कमजोर तबके के लोग हैं, ये बेजुबान हैं और ये मजलूम लोग हैं, इसीलिए यह सरकार इस रिपोर्ट को इस हाउस में lay नहीं कर रही है? हम कहना चाहते हैं कि इसको हाउस में lay कीजिए और Action Taken Report के साथ इसे lay कीजिए तथा इस पर बहस कराइए। महोदय, यह काम इसी सत्र में होना चाहिए। आपका भी अधिकार है। चेयर से भी अपने अधिकार का प्रयोग होना चाहिए। आप सरकार को इंस्ट्रक्ट कीजिए कि इसी हफ्ते सरकार इस रिपोर्ट को हाउस में ले करे ***...(समय की घंटी)...*** तथा अगले हफ्ते वह इस पर बहस कराए। वह Action Taken Report के साथ आए। ...(**व्यवधान**)... हम यह कहना चाहते हैं कि यह दलित मुसलमानों और दलित ईसाइयों का सवाल है। उनके साथ नाइंसाफी हो रही है। उनके साथ लम्बे समय से नाइंसाफी हो रही है। ...

श्री उपसभापति : हो गया, हो गया। ...(**व्यवधान**)... आपका माइक बंद हो गया है। ...(**व्यवधान**)... आपका माइक तो बंद हो गया है।

Concern over widespread trafficking of humans in the country, especially in Chhattisgarh and West Bengal

SHRIMATI MOHSINA KIDWAI (Chhattisgarh): Mr. Deputy Chairman, Sir, I want to draw your attention and the attention of the House towards human trafficking.

Sir, with your permission, I want to raise an important issue relating to Chhattisgarh. Around 3,000 girls in Chhattisgarh have gone missing due to illegal trafficking. According to police sources, 5,000 persons were registered missing, out of which 3,000 are girls. It has been revealed that placement agencies are behind this racket as they lure women with good job prospects, but, after some days, these women go missing. The women work as domestic servants and are, often, subjected to physical and mental torture.

India has enough laws to check human trafficking but these laws are not being implemented seriously. Human trafficking has become an organised crime and traffickers are working without fear of the law. 'The 2009 Trafficking in Persons' report, released by the U.S., – Sir, I quote-said:

"India is a source, destination and transit country for men, women and children trafficked for the purposes of forced labour and commercial sexual exploitation."

Human trafficking is the world's third largest organised crime after narcotics and arms trafficking.

Our main focus should be to prevent child trafficking and to know the root cause of this, and we should see that development schemes for poor and backward classes are safely implemented. I solicit support of the House and Government to make all endeavours to prevent this menace by positive intervention and also to amend laws wherever necessary.